

File No. 1-1771/FSSAI/Imports/2018
Food Safety and Standards Authority of India
(A Statutory Authority Established under the Food Safety and Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi – 110002


Dated, the 03 ~~March~~^{April}, 2020

Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding extension of Provision of Provisional NOC (P-NOC) to other imported food products in view of the lockdown due to Covid-19- reg.

To ensure un-interrupted food services/supply and to further facilitate trade during lockdown due to Covid-19, it has been decided that for the consignments of Imported Crude Oils (Edible grade) and Food Grains, the importer shall declare and submit the undertaking/declaration in the form as Annexed (annexure enclosed) to concerned Authorised Officer and Authorised Officers are directed to carry out visual inspection on same day without delay and upon satisfactory visual inspection, shall draw samples and issue Provisional No Objection Certificate (P-NOC) without waiting for the analysis report from the laboratory. On receipt of the analysis report from the laboratory, the Authorised Officer shall issue the final No Objection Certificate, if product conforms to the FSSAI standards.

2. The directions shall be valid till 15.04.2020 or till further orders in this regard, whichever is earlier. This issues with the approval of Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of the FSS Act, 2006.

Encl: As Above.


(Dr. Amit Sharma)
Director (Imports)
Email- dramit.sharma@fssai.gov.in

To,

- All Authorised Officers, FSSAI & Customs– for compliance of above order
- Director (Customs) & Commissioner (Single Window Project, CBIC)- with a request to circulate to all officials of Customs Department working as Authorised Officers for compliance.

Copy for information to-

- ED (Compliance), FSSAI-HQ
- Advisor (Standard), FSSAI-HQ
- Head (Regulation/Codex), FSSAI-HQ
- Advisor (QA), FSSAI-HQ
- Director (QA), FSSAI-HQ
- Director (SBCD), FSSAI-HQ
- Head (RCD), FSSAI-HQ
- Head (Legal), FSSAI-HQ
- Deputy Commissioner, SW, CBIC
- CITO, FSSAI-HQ (for uploading on FSSAI website)

Annexure

Declaration regarding the issue of provisional no objection certificate for Imported Crude Oils (Edible grade) and Food Grains

(To be printed on the Letterhead of the FBO/Importer/Company)

To
The Authorised Officer, FSSAI
<Port of Import>

Dear Sir,

I/We resident of..... [as Proprietor/ Partner/ Managing Director/ Director/ Authorised Signatory] of M/s..... are an importer of <Name of Food Items> ... in the consignment imported vide <Bill of Entry> dated at <Port location>....., request, you to issue provisional NOC for the same.

I/We hereby undertake to comply with the following terms and conditions on behalf of the importing firm/company as under; –

- (i) The entire consignment under above mentioned Bill of Entry will be retained in a storage facility at<address of warehouse>.....and no part of the consignment shall be released into the market prior to issuance of final no objection certificate;
- (ii) Both Customs and Food Safety and Standards Authority of India have the right to inspect the said storage facility at any time to ensure that the consignment is held securely till the no objection certificate is provided by Food Safety and Standards Authority of India;
- (iii) In the event of non-compliance of any rules, regulations made under FSS Act, I/We shall be fully responsible to move the cargo back to Customs jurisdiction and comply with all the norms for destruction/ re-export as may be decided by the Competent Authority;
- (iv) In case of non-compliance of any of the above norms, I/We will not be eligible to avail of the above-mentioned facility in future. Besides, I/We will be liable for a contravention of the Food Safety and Standards Act, 2006 and rules & regulations made thereunder.

Signatures of the Importer with Stamp/ Seal

Name:

Place:

Address:

Date:

Contact Nos.